

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 2

Application(s) Involved:

Customs Appeal No. 23524 of 2014

[Arising out of Order-in-Appeal No. 226/2014 dated 12.08.2014 passed by the
Commissioner of Customs (Appeals) Bangalore]

Aron Universal Limited

Sy. No. 25/01, Jigani Industrial Area
Bangalore – 560 105

Appellant(s)

VERSUS

**Commissioner of Customs
Bangalore**

C.R. Building, Queens Road
P.B. No. 5400
Bangalore – 560 001

Respondent

APPEARANCE:

Ms Srividhya M., Advocate for the Appellant
Mr. Rajesh Shastry, AR for the Respondent

Coram:

Hon'ble Mr. P.A. Augustian, Member (Judicial)

Hon'ble Mr. Pullela Nageswara Rao, Member (Technical)

Final Order No.: 20033 / 2024

Date of Hearing: 05.01.2024

Date of Decision: 05.01.2024

Per : P.A. Augustian

When the appeal came up for hearing, the learned counsel for the appellant submits that the issue was regarding refund of pre-deposit made during pendency of the appeal before the Commissioner (Appeals) and

during pendency of the present appeal. The learned counsel for the appellant submits that the respondent released the balance pre-deposit amount after adjusting the amounts confirmed in the impugned order and is requesting to withdraw the appeal. Since no other issue is raised by the appellant, the appeal is disposed accordingly, as withdrawn.

(Dictated and pronounced in open court)

(P.A. Augustian)
Member (Judicial)

(Pullela Nageswara Rao)
Member (Technical)

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